



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./62/1068/2020**

This the 23<sup>rd</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Fayaz Ahmad Bhat, age 52 years, S/o Abdul Rahim Bhat, R/o  
Aragam, Bandipora.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner  
Secretary to Government PHE Department, Civil Sectt.  
Srinagar/Jammu. E-mail ID: phe-jk@nic.in-180001
2. Chief Engineer, PHE Kashmir Srinagar Email  
ID.www.wbphed.gov.in-190017
3. Superintending Engineer Hydraulic Sopore/Bandipora, E-mail ID:  
ifckashmir.com-193201.
4. Executive Engineer, PHE Hydraulic Division Bandipora, Email ID:  
ifckashmir.com.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

**ORDER**  
**[O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to accord consideration to the claim of the applicant for upgradation of grade in terms of SRO 59 of 1990 within a stipulated time frame.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider the claim of the applicant for upgradation of grade in terms of SRO 59 of 1990, if applicable in his case and provided he is eligible for upgradation of grade in accordance with the relevant schemes and acts applicable in his case. This exercise be completed within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order. The decision so taken be communicated to the applicant.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

**(MOHD JAMSHED)**  
**MEMBER (A)**

*Arum/-*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**